

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:424

ANSWERED ON:25.11.2014

MODERNISATION OF STATE POLICE FORCES

Kumar Shri P.;Singh Deo Shri Kalikesh Narayan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government provides Central Assistance to the States for modernisation of police forces and if so, the details of the projects/components undertaken by the various States under the scheme;
- (b) the funds allocated, released and utilised in this regard during each of the last three years and the current year, State-wise;
- (c) whether the Government has received any complaint regarding misutilisation of such funds;
- (d) if so, the details thereof including the action taken against the erring officers during the said period, State-wise along with the corrective steps being taken to check such cases in future; and
- (e) the present status of implementation of the Model Police Act in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a)to (b): Yes, Madam. Every year the State Governments submit a State Action Plan on the basis of their assessed modernisation deficiencies under 'Plan' and 'Non-Plan' components of the Modernisation of Police Force (MPF) Scheme. Each State prepares its plan on the basis of funds allocated to it by the Ministry of Home Affairs under the MPF Scheme. The State Plan comprises of Part A (Main Plan) and Part B (Supplementary Plan). While funding of Main Plan is based on normal allocation of funds, Supplementary Plans are considered for funding in the case of availability of additional funds or non-utilisation of funds by some other States.

The MPF Scheme which ended in 2011-12 has been extended for a period of 5 years, i.e., from 2012-13 to 2016-17 for providing Central assistance, partly under 'Non-Plan' and partly under 'Plan', to State Governments. The items required by the State Police under the components mobility, weapons, equipment, training equipment, forensic equipment, etc. are funded under 'Non-Plan'. Proposals for construction/ upgradation of police stations / outposts, police lines, police housing, construction of forensic science laboratories and training infrastructure (buildings) are funded under 'Plan' component of MPF.

Details of funds allocated, released and utilised to the State Governments under MPF Scheme during the last three years and current year is at Annex.

(c): No, Madam.

(d): Does not arise, in view of (c) above.

(e): A copy of the Model Police Act was forwarded to all the State Governments on 31st October, 2006 for appropriate action as "Public Order" and "Police" are "State subjects" falling in Entry 1 & 2 of List-II of the Seventh Schedule of the Constitution of India. So far 14 States, viz., Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Kerala, Maharashtra, Meghalaya, Mizoram, Punjab, Rajasthan, Sikkim, Tripura and Uttarakhand have formulated their State Police Acts and 3 States, viz., Gujarat, Karnataka and Tamil Nadu have amended their existing Police Acts broadly on the pattern of the Model Police Act.